

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.129/2001

New Delhi, this the 7th day of September, 2001

(9)

Smt. Sharda
w/o Ex-Ct Suresh Kumar
r/o H.No.25/170, Gali No.3
(Near New Era High School)
New Basti, Bahadur Garh
Jhajjar (Haryana). ... Applicant

(By Advocate: None)

Vs.

1. Govt. of NCT of Delhi, through
The Chief Secretary
Govt. of NCT Delhi,
5, Sham Nath Marg
New Delhi.
2. The Commissioner of Police
Police Headquarters
IP Estate
New Delhi.
3. The Deputy Commissioner of Police
Police Control Room
Delhi. ... Respondents

(By Advocate: Shri R.N.Singh, proxy of Mrs. Jasmine
Ahmad)

O R D E R(Oral)

By Shanker Raju, Member (J):

Today this case earlier has been adjourned to
12.9.2001 for Possible Final Hearing.

2. Later on Shri R.N.Singh, proxy of Ms. Jasmine Ahmed appeared and stated that they have issued a letter dated 27.4.2001 asking the applicant to submit the succession certificate and other papers pertaining to her claim for pensionery benefits and compassionate appointment. In this view of the matter, he submits that the earlier order passed by the Bench may kindly be recalled as the matter has become infructuous. I recalled the order as prayed

(10)

3. In view of the statement made by the learned proxy counsel for the respondents, I recalled the order dated 7.9.2001.

4. Today none has appeared for the applicant even on second call, I proceed to decide the OA as per the provisions of Rule 15 of the CAT (Procedure) Rules, 1987 even in the absence of the applicant or her counsel on the basis of the available pleadings on record. In view of the statement made by the learned proxy counsel for the respondents, the OA is dismissed as having become infructuous. However, liberty is given to the applicant to reagitate the matter in case she is not satisfied with the decision of the respondents in accordance with law. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/